## BENCH, AT MUMBAI

## COMPANY SCHEME PETITION NO. 268 OF 2017. CONNECTED WITH COMPANY APPICATION NO.127 OF 2017.

In the matter of the Companies Act, 2013; AND

In the matter of Sections 230 to 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 And rules made thereunder;

## AND

In the matter of Scheme of Amalgamation of Lenient Finvest Private Limited, The First Transferor Company, Luxury Link India Private Limited, The Second Transferor Company, Safari Mercantile Private Limited, The Third Transferor Company With Vahanvati Consultants Private Limited, the Transferee Company.

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... Petitioner Company.

Called for Admission

Mr. Chandrakant Mhadeshwar, Advocates for the Petitioner Company.

Coram: SH. M. K. SHRAWAT Hon'ble Member (J) Date: 13<sup>th</sup> April, 2017.

## **MINUTES OF ORDER**

1) Petition Admitted.

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2) Petition fixed for hearing on 27<sup>th</sup> day of April, 2017.

3) Learned Counsel for the Petitioner states that in pursuance of order dated 09<sup>th</sup> February, 2017 passed by this Tribunal in Company Scheme Application No. 127 of 2017, the meeting of the Equity Shareholders was convened and held at Flat No. 2602 Bayview Terraces Eknath Buwa Hatiskar Marg Opp. Registration office, Adarsh Nagar, Prabhadevi Mumbai-400 025, on 23<sup>rd</sup> March, 2017, at 11.00 a.m. for the purpose of considering, and if thought fit, approving, with or without modification,

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the proposed Scheme of Amalgamation of Lenient Finvest Private Limited, The First Transferor Company, Luxury Link India Private Limited, The Second Transferor Company, Safari Mercantile Private Limited, The Third Transferor Company With Vahanvati Consultants Private Limited, the Transferee Company. In the said meeting the Scheme was approved by unanimously. The Chairman of the meeting has submitted his report stating the outcome of the meeting alongwith Affidavit verifying the said Report.

4) The counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, Regional Director, Registrar of companies, Official Liquidator and Income Tax Authority. Notices have also been served upon all the Unsecured Creditors of the petitioner Company.

5) At least 10 clear days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz., "Free Press Journal" in English Language, Mumbai Edition and translation thereof in "Navshakti" in Marathi Language, Mumbai Edition, both having circulation in Mumbai.

> Sd/-SH. M. K. SHRAWAT Member (J)